IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28999 OF 2025

Between:

Kasula Aashrith, S/o. K. Kranti Kiran, Age: 19 years, Occ: Student, R/o. H.No.1-8-46/41/7, New Municipal Colony, Kothapet, Dilsukhnagar, Ranga Reddy District-500060.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, At Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana, Rep. by its Vice-Chancellor.
3. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to grant an order, direction or writ, more so in nature of Mandamus

a) Declare the inaction of the 2nd and 3rd Respondents in not reopening the registration portal enabling the Petitioner to apply and register for admission into MBBS-2025 under B-Category (Management Quota), pursuant to Representation dated 13.09.2025, as illegal, arbitrary and in violation of Article 14 and 21 (A) of Constitution of India.
b) To direct the 2nd and 3rd Respondents to reopen the registration portal enabling the Petitioner to apply and register for admission into MBBS-2025

under B-Category (Management Quota) and also consequently, participate in the counselling process, pursuant to Notification dated 31.07.2025.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd & 3rd Respondents to reopen the registration portal enabling the Petitioner to apply and register for admission into MBBS-2025 under B-Category (Management Quota) and also consequently, participate in the counselling process, in the interest of justice, pending disposal of the writ petition.

Counsel for the Petitioner: SRI SRIKANTH HARIHARAN, FOR SRI ROHIT POGULA

Counsel for the Respondent No.1: SRI TANDRA RAMESH, AGP FOR HEALTH, MEDICAL AND FAMILY WELFARE

Counsel for the Respondent Nos.2 & 3: SRI T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28999 of 2025

ORDER:

Heard Mr. Srikanth Hariharan, learned counsel appears for Mr. Rohit Pogula, learned counsel for the petitioner; Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent Nos.2 and 3 (for short 'the University').

2. The petitioner filed this writ petition seeking a direction to the respondents to permit him to register online and exercise web option for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-2026 in the ongoing or next phase of counselling.

3. Learned counsel for the petitioner submits that inadvertently the petitioner could not register for admission under Management Quota "B" category. Therefore, the University is not permitting him to seek admission under

Management Quota "B" category. He further submits that the petitioner be granted liberty to submit a representation to the University with regard to his grievance and on such representation being filed, the University may be directed to consider the same in line with similar order dated 21.08.2025, passed by this Court, in other case such as W.P.No.24560 of 2025.

4. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced since 15.09.2025, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the petitioner's application for registration for admission to MBBS/BDS Course under Management Quota 'B' category. It would be a futile exercise.

5. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to

MBBS/BDS course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' category. Therefore, we are not inclined to issue any directions to that effect.

6. Accordingly, the Writ Petition is dismissed.

7. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above courses is extended, the petitioner may be granted liberty to submit application for admission to MBBS/BDS Course under Management Quota 'B' category and on such application being filed, the University may be directed to consider the same.

8. It goes without saying that in case the date of applications for registration to the above courses is extended, it would be open for the petitioner to make such an application, which would be considered by the respondents in accordance with law.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/- B.REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI ROHIT POGULA, Advocate [OPUC]
2. Two CCs to GP for Medical, Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI T. SHARATH, S.C. for Kaloji Narayana Rao University of Health Sciences [OPUC]
4. Two CD Copies

MP
TKS

HIGH COURT

DATED:23/09/2025



ORDER

WP.No.28999 of 2025

DISMISSING THE WRIT PETITION
WITHOUT COSTS

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ASV
30/11/25